

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No. 243/Chd/CHD/2017

**Under Section 59 of the Companies
Act, 2013 read with Rule 70 of the
NCLT Rules, 2016**

In the matter of:

Hardayal Singh Mann.

...Petitioner

Versus

Chandigarh Overseas Private Limited & Ors.

....Respondents

Present: Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni,
Advocate for petitioner.
None for respondents.

Affidavit dated 10.11.2017 of the petitioner in compliance with the previous order dated 08.11.2017 has been filed. It is contended that this petition is filed under Section 59 of the Companies Act, 2013. The petition be listed for hearing for 09.01.2018.

The petitioner is directed to advertise this petition about the date of hearing in accordance with Rule 35 of the National Company Law Tribunal Rules, 2016 in daily 'Indian Express' (English) and 'The Ajit' (Punjabi) (both Chandigarh Edition) at least 14 days before the date fixed. Notice of the petition be also sent to the respondents by Speed Post along with copy of petition and entire paper book and also at the e-mail address available on the master data of those respondent-Companies. The affidavit of compliance supported by copies of postal receipts, tracking reports, e-mails sent to these respondent-companies and copies of the paper publications be filed at least a week before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 15, 2017

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